BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

TRANSFERRED PETITION No. 49/2017 IN COMPANY PETITION No.60/2016

DATED THURSDAY, THE 22nd DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956 UNDER SECTIONS 433 (e) AND (f) OF COMPANIES ACT, 1956 AND IN THE MATTER OF Dr. DEVASIS GUHA

AND

M/S. AVESTHAGEN LIMITED

Dr. Devasis Guha, No.SG-1004, Signature, Golden Blossom, Kadugodi Main Road, Kadugodi Post Office, Whitefield, Bengaluru – 560 067.

Petitioner

Vs.

1.M/s. Avesthagen Limted, Unit No.3, Discoverer 9th Floor, International Tech Park, Whitefield Road, Bengaluru – 560 066.

2. Avesthagen Limted, Avesthagen, No.7/6, Brunton Road, Bengaluru – 560 025.

Respondents

ORDER

This matter is listed today for appearance of petitioner as well the counsel appearing for the petitioner. This petition is being listed from time to time right from the date the case is received from the Hon'ble High Court of Karnataka by way of transfer.

Even though the matter is listed from time to time, neither the petitioner nor the counsel appearing for the petitioner appeared at any time. Registry has also issued notices to both of them. Yet, none appeared. It appears the petitioner is not showing any interest to proceed with the matter. Petitioner has to comply the relevant provisions of I&B Code within the time

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prescribed. Yet, the petitioner has failed to comply the same. The petition deserves to be dismissed.

In the result petition is dismissed as abated.

RATAKONDA MURALI MEMBER (JUDICIAL) ASHOK KUMAR MISHRA MEMBER (TECHNICAL)

psp.